

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No.24**  
**109 /241-242/PB/2021**

**IN THE MATTER OF:**

Union of India Through Serious Fraud .... Petitioner/Applicant  
Investigation Office (SFIO)  
Vs.  
Aarti Marketing Pvt Ltd. & Ors. .... Respondent

**Order Under Section 241-242 of the Companies Act, 2013**

**Order delivered on 31.08.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Applicant : Ms. Shiva Lakshmi, CGSC, Mr. Vishal Singh, Ms.  
Nupur Grover, Ms. Garima Singh, Advs. (SFIO)  
Mr. Shalini Singh, Mr. Saurabh Rajpal, Mr.  
Abhishek Sharma, Advs.  
For the Respondent : Appearance not marked

**ORDER**

**IA(CA)-16/2023**

Ld. Counsel Ms. Nupur Grover appeared on behalf of the SFIO and stated that the connected matter is listed on 21.09.2023.

At her request, list the matter along with the connected matter for a physical hearing **on 21.09.2023.**

-sd-  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**